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 See pages 1
~~RAJASTHAN~~
 2/2/89

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

M.A./O.A./T.A./ 189 / 1989

B J Upadhyay Applicant(s).

Versus

Daxesh Dave Adv. for the
Petitioners.

Union of India & Co Respondent(s).

B L Gade Adv. for the
Respondents.

SR. NO.	DATE.	ORDERS.
		Suspension (Copy Served)
14/6		Pl. issue notice reg. pending Admin to respo.
7/7		RPAD received from respo. 2, 3.
14/9/89		PlA (LT change from 14/9/89 to 15/9/89 due to oral instruction for put any matter for FAT/FOTD Monday Wednesday & Friday)
15/9/89		PlA (LT change from 14-9-89 to 15/9/89 due to more than 15 matters for admission 14-9-89)
20/9		Pl inform applicant / applicant / w/rt of order dt 17/9/89

2-4-89
O.A./187/89

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

13/6/1989

Neither applicant nor his advocate present.
Mr. B.R. Kyada learned advocate for the respondent
present. Pending admission. Issue notice on the
respondents to reply on admission within 15 days.
Both parties to satisfy whether the impugned
order of suspension is appealable or not, with
rules. The case be posted on 7th July, 1989 for
admission.

P.H. Trivedi
(P H Trivedi)
Vice Chairman

*Mogera

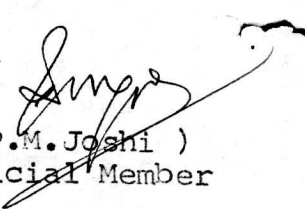
Coram : Hon'ble Mr.P.M.Joshi : Judicial Member
Hon'ble Mr.M.M.Singh : Administrative Member

15/09/1989

In this application the petitioner Shri B.J.Upadhyay who is working as Head Booking Clerk, at Chandkheda Station (Western Railway), has filed this application challenging the order of suspension dated 8.2.1989-A-9.

When the matter came up for admission for the first time on 13.6.1989, neither the applicant nor his counsel was present. However, ~~at the~~ ^{instead} of dismissing the application for default, the matter was adjourned. Again when the matter ^{is -} ~~was~~ ^{15-day} posted for admission ~~xx~~ neither the applicant nor his counsel present. We have therefore, no alternative but to dismiss the application for default. Accordingly, the application is dismissed for default.

M. M. Singh
(M.M.Singh)
Administrative Member


(P.M.Joshi)
Judicial Member

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